

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DAWAR INTERNATIONAL ELECTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dawar International Electronics Private Limited
2.	Date of incorporation of corporate debtor	19-11-2004
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109HR2004PTC035531
5.	Address of the registered office and principal office (if any) of corporate debtor	10/5 Jacobpura Opp. Vaidik Kanya School Gurgaon HR 122001 IN
6.	Insolvency commencement date in respect of corporate debtor	10-02-2021 (Copy of order received on 12-02-2021)
7.	Estimated date of closure of insolvency resolution process	10-08-2021 (180 days calculated from the date of order received i.e., 12-02-2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Siwach Insolvency Professional Registration No. IBBI/RV/05/2019/11412
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat no. 504, Rama Krishna Society, Sector – 2, Faridabad – 121 004. Email ID: siwachajay@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat no. 504, Rama Krishna Society, Sector – 2, Faridabad – 121 004. Email ID: irpdawar2021@gmail.com
11.	Last date for submission of claims	26-02-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Form may be downloaded from following Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

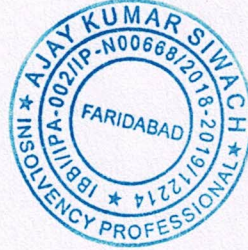
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Dawar International Electronics Private Limited** on **10-02-2021 (Copy of order received on 12-02-2021)**.



The creditors of **Dawar International Electronics Private Limited**, are hereby called upon to submit their claims with proof on or before 26-02-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ajay Kumar Siwach
Interim Resolution Professional
Dawar International Electronics Private Limited
IBBI/RV/05/2019/11412

Add: Flat no. 504, Rama Krishna Society, Sector – 2, Faridabad – 121 004.
Email ID: siwachajay@gmail.com; irpdawar2021@gmail.com

Date : 12-02-2021
Place : Faridabad